

Central Administrative Tribunal
Madras Bench

OA/310/00556/2019

Dated Monday the 22nd day of April Two Thousand Nineteen

P R E S E N T

Hon'ble Mr.T.Jacob, Member(A)

A.Nelson Kolidoss
1/30, 19th Cross Street,
Venkateswara Nagar, Ramapuram,
Chennai 600 089. .. Applicant
By Advocate M/s.P.R.Satyanarayanan

Vs.

1. Union of India rep by
Member(Finance),
Department of Telecommunications,
M/o Communication & IT,
Shanchar Bhawan,
New Delhi 110 001.
2. The Senior Deputy Director General,
(Postal Accounts Wing),
M/o Communications & IT,
Department of Posts,
Dak Bhavan, New Delhi 110 001.
3. The Principal Controller of Communication Accounts,
Tamilnadu Circle,
Department of Telecommunications,
7th Floor, R.K.Nagar Telephone Exchange,
Chennai 600 028. .. Respondents

By Advocate Mr.M.Kishore Kumar-SPC

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

The applicant has filed this OA seeking the following relief:-

“....to call the records relating to the request dated 05.3.2018 and subsequent representations dated 06.7.2018, 22.11.2018 and 12.2.2019 of the applicant seeking MACP-III benefits and direct the respondents to dispose of the representation submitted by the applicant to the respondents on 05.3.2018 within a specified period of time and pass such further orders as this Tribunal may deem fit and proper in the circumstances of this case and thus render justice.”

2. Heard. Learned counsel for the applicant submits that the applicant while working as Accounts Officer in the Office of the Controller of Communications Accounts retired from service. He made Annexure A2 representation dated 05.3.2018 followed by three reminders dated 06.7.2018, 22.11.2018 and 12.2.2019 seeking 3rd financial up-gradation under MACP Scheme to the respondents. The said representation and reminders are still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.
3. Mr.M.Kishore Kumar, Senior Panel Counsel, takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A2 representation dated 05.3.2018 and Annexure A3, A4 and A5 reminders

dated 06.7.2018, 22.11.2018 and 12.2.2019 respectively, of the applicant comprehensively dealing with all the points raised therein and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.